

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 180/00721/2018

Friday, this the 31st day of August, 2018

CORAM:

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member

1. K. Balakrishnan Nair, aged 58 years, S/o. Karunakaran Nair, Track Maintainer Gr. III/Southern Railway/Office of the Senior Section Engineer/Permanent Way/Trivandrum Central), Residing at : Ushus, Koyiprakonam, Amachal PO, Kattakkada, Trivandrum – 695 572.
2. C. Devaraj, aged 59 years, S/o. J. Varghese, Track Maintainer Gr.III/Southern Railway/Office of the Senior Section Engineer/Permanent Way/Trivandrum Central), Residing at : Thazham Vila Veedu, Kudumbottu Konam, Chenkal, Vattavila PO, Trivandrum District, Pin : 695 532. **Applicants**

(By Advocate : Mr. T.C. Govindaswamy)

V e r s u s

1. Union of India, represented by the General Manager, Southern Railway, Headquarters Office, Park Town PO, Chennai – 600 003.
2. The Divisional Railway Manager, Southern Railway, Trivandrum Division, Trivandrum - 695 014.
3. The Divisional Personnel Officer, Southern Railway, Trivandrum Division, Trivandrum - 695 014. **Respondents**

(By Advocate : Mr. Sunil Jacob Jose)

This application having been heard on 31.08.2018 the Tribunal on the same day delivered the following:

O R D E R (Oral)**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member –**

The applicants who are Track Maintainers are aggrieved by the refusal on the part of the respondents in granting them the benefit of regularization at par with their juniors who were regularized with effect from 2003 as per Annexure A5. Seeking similar consideration they have filed representation at Annexures A3 and A4.

2. Heard Mr. T.C. Govidaswamy, learned counsel appearing for the applicants and learned Standing Counsel for the respondents.

3. Both sides agree that the OA can be disposed of at the admission stage itself by directing respondent No. 3 to take an expeditious decision on the representations, copies of which are available at Annexures A3 and A4, duly taking into consideration the orders at Annexure A5 issued by the 3rd respondent. Ordered accordingly. This shall be done within a period of one month from the date of receipt of a copy of this order.

4. The Original Application stands disposed of as above. No costs.

**(E.K. BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

“SA”

Original Application No. 180/00721/2018**APPLICANT'S ANNEXURES**

Annexure A1 – True copy of letter bearing No. V/P.407/I/ECL/Vol.X dated 24.3.2003, issued by the 3rd respondent.

Annexure A2 – True copy of order in OA No. 1032/2011 dated 31 July, 2012 rendered by this Hon'ble Tribunal.

Annexure A3 – True copy of representation dated 2.7.2018 addressed to the 3rd respondent, by the 1st applicant.

Annexure A4 – True copy of representation dated 2.7.2018 addressed to the 3rd respondent, by the 2nd applicant.

Annexure A5 – True copy of order bearing No. V/P.407/I/CL/Engg/Court Cases dated 20.3.2018, issued by the 3rd respondent.

RESPONDENTS' ANNEXURES

Nil

-X-X-X-X-X-X-X-